GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

STARRED QUESTION NO. 19 TO BE ANSWERED ON 04.02.2019

UNORGANISED LABOURERS

*19. SHRI PARVESH SAHIB SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the steps taken by the Government to improve the working conditions for unorganised labourers in Delhi during the last four years and the current year;
- (b)whether the unorganised labourers in Delhi have access to welfare facilities like provident funds and insurance and if so, the details thereof; and
- (c)if not, whether the Government has taken any steps for doing the same and if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. 19 FOR ANSWER ON 04.02.2019 REGARDING UNORGANISED LABOURERS BY SHRI PARVESH SAHIB SINGH.

(a) to (c): In order to improve the working conditions of the unorganised sector workers including workers residing in Delhi, the Central Government and State Governments/UT Administrations are implementing the Unorganised Workers' Social Security Act, 2008. This Act provides for welfare schemes in matters relating to life and disability cover, health and maternity benefits, old age protection to the unorganised workers. Various Ministries/Departments of the Central Government are implementing such social security schemes like Indira Gandhi National Old Age Pension Scheme & National Family Benefit Scheme by Ministry of Rural Development and National Health Protection Scheme by Ministry of Health and Family Welfare.

The Central Government has also converged the social security scheme of Aam Aadmi Bima Yojana (AABY) with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to provide life and disability coverage to the unorganised workers depending upon their eligibility. These converged schemes give coverage of Rs.2 lakhs on death at premium of Rs.330/- per annum and coverage of Rs.2 lakhs on accidental death at premium of Rs.12 per annum, besides disability benefits as per the scheme. The annual premium is shared on 50:50 basis by the Central Government and the State Governments/UT Administrations. These schemes are implemented and monitored by Life Insurance Corporation of India.

The Central Government also implements Employees' Provident Funds & Miscellaneous Provisions Act, 1952 to provide provident and pension funds to every establishment employing twenty or more persons or class of such establishments which the Central Government notifies in the Official Gazette. EPF & MP Act, 1952 does not differentiate between organised and unorganised labourers.

It has been the constant endeavour of the Central Government to extend coverage of the social security schemes to all the unorganized workers as per their eligibility. This Ministry has been pursuing with State Governments to achieve greater coverage. The Central Government has also constituted the National Social Security Board at Central level to recommend suitable schemes for different sections of unorganized workers and also to monitor the implementation of schemes and advise the Central Government on matters arising out of the administration of the Act. Similarly, State Government/UT Administrations are required to constitute their State/UT Social Security Board to carry out the provisions of the Act.
